

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH.P.

FRIDAY, THE 08TH DAY OF MAY, 2020/18TH VAISAKHA, 1942

W.P(C) 9719 OF 2020

PETITIONER

AMBILIMOLE C., W/O.PRADEEPKUMAR P.,
'JANAKISADANAM',
KANNADIVADAKKEMURI,
KUNNUMMA VILLAGE, PULINCUNNU P.O.,
KUTTANAD, ALAPPUZHA - 688504

BY ADV. SRI. A.KRISHNAN&R.UMASANKAR

RESPONDENTS:

1. THE SECRETARY,
PULINCUNNU GRAMAPANCHAYATH,
PULINCUNNU P.O., KUTTANAD,
ALAPPUZHA - 688504.
2. PULINCUNNU GRAMAPANCHAYATH,
PULINCUNNU P.O., KUTTANAD,
ALAPPUZHA - 688504, REPRESENTED BY ITS SECRETARY.
3. GOPALAKRISHNAN, PERUMPRAYIL,
PULINCUNNU, ALAPPUZHA- 688 504.
4. STATE OF KERALA,
REPRESENTED BY THE SECRETARY,
LOCAL SELF GOVERNMENT DEPARTMENT,
TRIVANDRUM - 695 001.

R1-2 BY

R4 BY SRI.VINEETHA.B., GOVERNMENT PLEADER

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 08.05.2020,
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

Admit.

Urgent notice by speed post to respondent Nos. 1 to 3.
Government Pleader takes notice for respondent No. 4.

In view of the specific averments of the petitioner that she was neither served with any notice, nor heard before issuing Ext.P1 order, there had been an interim stay of Ext.P1 for a period of 2 months.

Post immediately after service of notice.

GOPINATH.P.
JUDGE

CSL

APPENDIX

PETITIONER' SEXHIBITS :

EXT. P1 - TRUE COPY OF ORDER DATED 15/04/2020, ISSUED BY THE
1ST RESPONDENT.

EXT.P2 - TRUE PHOTOGRAPH SHOWING THE LOCATION AND LIE OF THE
SUBJECT COCONUT TREE AND THE PATHWAY.